

RAJYA SABHA
THURSDAY, THE 17TH MAY, 2012

(The Rajya Sabha met in the Parliament House at 11-00 a.m.)

11-00 a.m.

1. Starred Questions

The following Starred Questions were orally answered:-

Starred Question No. 581 regarding **New districts under BRGF.**

Starred Question No. 582 regarding **Prevention of Atrocities Act across States in the country.**

Starred Question No. 583 regarding **Need to strengthen Panchayat system.**

Starred Question No. 584 regarding **Workers and students living in Europe.**

Starred Question No. 585 regarding **Segregation of ATC operations.**

Answers to remaining Starred Question Nos. 586 to 600 were laid on the Table.

2. Unstarred Questions

Answers to Unstarred Question Nos. 4496 to 4650 were laid on the Table.

12-00 Noon.

3. Short Notice Question

Short Notice Question No. 9 was orally answered.

12-09 p.m.

4. Papers Laid on the Table

Shri Ajit Singh (Minister of Civil Aviation) laid on the Table:-

I.(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 619A of the Companies Act, 1956:—

(a) Annual Report and Accounts of the Air India Limited and its Subsidiaries, New Delhi, for the year 2010-11, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

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II. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of Aero Club of India (ACI), New Delhi, for the year 2010-11, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

Shrimati Krishna Tirath (Minister of State (Independent Charge) of the Ministry of Women and Child Development) laid on the Table:-

I.(1) A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 16 and sub-section (4) of Section 29 of the Commissions for Protection of Child Rights Act, 2005:—

- (a) Annual Report and Accounts of the National Commission for Protection of Child Rights (NCPCR), New Delhi, for the year 2010-11, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Commission.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

II. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of Central Adoption Resource Authority (CARA), New Delhi, for the year 2010-11, together with the Auditor's Report on the Accounts.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

Shri Ajay Maken (Minister of State (Independent Charge) of the Ministry of Youth Affairs and Sports) laid on the Table a copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Nehru Yuva Kendra Sangathan (NYKS), New Delhi, for the year 2010-11, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Sangathan.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

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Shri Paban Singh Ghatowar (Minister of State in the Ministry of Parliamentary Affairs) laid on the Table a copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Development of North Eastern Region) and the North Eastern Handicrafts and Handlooms Development Corporation Limited (NEHHDC), for the year 2012-13.

Shri V. Narayanasamy (Minister of State in the Prime Minister's Office and Minister of State in the Ministry of Personnel, Public Grievances and Pensions) laid on the Table:-

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), under sub-section (2) of Section 3 of the All India Services Act, 1951:—

- (1) G.S.R. 300 (E), dated the 18th April, 2012, publishing the Indian Administrative Service (Regulation of Seniority) Amendment Rules, 2012.
- (2) G.S.R. 301 (E), dated the 18th April, 2012, publishing the Indian Police Service (Regulation of Seniority) Amendment Rules, 2012.
- (3) G.S.R. 302 (E), dated the 18th April, 2012, publishing the Indian Forest Service (Regulation of Seniority) Amendment Rules, 2012.

II. A copy (in English and Hindi) of the Ministry of Personnel Public Grievances and Pensions (Department of Personnel and Training) Notification No. G.S.R. 76 (E), dated the 21st April, 2012, publishing the Central Information Commission (Group 'A' and Group 'B' posts) Recruitment Rules, 2012, under Section 29 of the Right to Information Act, 2005.

Shri Jitin Prasada (Minister of State in the Ministry of Road Transport and Highways) laid on the Table:-

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under Section 10 of the National Highways Act, 1956:—

- (1) S.O. 2463 (E), dated the 8th October, 2010, regarding acquisition of land, with or without structure, from K.M. 364.125 to K.M. 59.000 (Kishangarh - Beawar Section) on National Highway No. 8 in Ajmer District in the State of Rajasthan.

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- (2) S.O. 2616 (E), dated the 25th October, 2010, regarding acquisition of land, with or without structure, from K.M. 95.000 to K.M. 100.000 (Ahmedabad - Gujarat/MP Border) on National Highway No. 59 in Vadodara District in the State of Gujarat.
- (3) S.O. 2631 (E), dated the 25th October, 2010, amending Notification No. S.O. 126 (E), dated the 22nd January, 2008, to substitute certain entries in the original Notification.
- (4) S.O. 2738 (E), dated the 8th November, 2010, regarding acquisition of land, with or without structure, from K.M. 103.000(Gujarat/Maharashtra Border) to K.M. 49.700 on National Highway No. 6 in Tapi District in the State of Gujarat.
- (5) S.O. 2766 (E), dated the 11th November, 2010, publishing Corrigendum (English Version) to Notification No. S.O. 1266 (E), dated the 1st June, 2010.
- (6) S.O. 2834 (E), dated the 24th November, 2010, regarding appointment of competent authority for acquisition land from K.M. 346.000 to K.M. 412.000 on National Highway No. 12 in Jhalawar District in the State of Rajasthan.
- (7) S.O. 2877 (E), dated the 1st December, 2010, regarding appointment of competent authority for acquisition of land from K.M. 0.000 to K.M. 16.000 and K.M. 15.000 to K.M. 34.400 on National Highway No. 79A and 79 in the State of Rajasthan.
- (8) S.O. 2893 (E), dated the 3rd December, 2010, regarding acquisition of land, with or without structure, from K.M. 113.800 to K.M. 122.665 (Udaipur - Chittorgarh Section) on National Highway No. 76 in Udaipur District in the State of Rajasthan.
- (9) S.O. 2898 (E), dated the 6th December, 2010, publishing Corrigendum (Hindi Version) to Notification No. S.O. 2251 (E) dated the 13th September, 2010.

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- (10) S.O. 2921 (E), dated the 9th December, 2010, regarding acquisition of land, with or without structure, from K.M. 298.050 to K.M. 341.047 (Reengus-Sikar Section) on National Highway No. 11 in Sikar District in the State of Rajasthan.
- (11) S.O. 2949 (E), dated the 15th December, 2010, regarding acquisition of land, with or without structure, from K.M. 287.000 to K.M. 298.050 (Jaipur-Reengus Section) on National Highway No. 11 in Sikar District in the State of Rajasthan.
- (12) S.O. 2956 (E), dated the 15th December, 2010, regarding acquisition of land, with or without structure, from K.M. 165.000 to K.M. 169.860 (Deoli-Jalawar Section) on National Highway No. 12 in Bhilwara District in the State of Rajasthan.
- (13) S.O. 39 (E), dated the 11th January, 2011, regarding acquisition of land, with or without structure, from K.M. 151.000 to K.M. 159.000 on National Highway No. 79, K.M. 0.000 to K.M. 29.600 (Chittorgarh Bypass) and K.M. 165.625 to K.M. 213.000 (Chittorgarh-Mangalwar Section) on National Highway No. 76 in Chittorgarh District in the State of Rajasthan.
- (14) S.O. 44 (E), dated the 11th January, 2011, regarding appointment of competent authority for acquisition of land from K.M. 298.050 to K.M. 341.047 on National Highway No. 11 in Sikar District in the State of Rajasthan.
- (15) S.O. 45 (E), dated the 11th January, 2011, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 38.000 (Kandla-Chandroda Section) on National Highway No. 8A (Extension) in Kachchh District in the State of Gujarat.
- (16) S.O. 268 (E), dated the 7th February, 2011, regarding acquisition of land, with or without structure, from K.M. 38.000 to K.M. 74.200 (Chhasra Mundra (Siracha Junction Section) on National Highway No. 8A (Extension) in Kachchh District in the State of Gujarat.

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- (17) S.O. 327 (E), dated the 11th February, 2011, regarding acquisition of land, with or without structure, from K.M. 271.500 to K.M. 318.600 (Surat-Dahisar Section) on National Highway No. 8 in Navsari District in the State of Gujarat.
- (18) S.O. 341 (E), dated the 14th February, 2011, regarding appointment of competent authority for acquisition of land from K.M. 180.000 to K.M. 224.500 (Padhi-Dahod Section) on National Highway No. 113 in the State of Gujarat.
- (19) S.O. 348 (E), dated the 14th February, 2011, regarding appointment of competent authority for acquisition of land from K.M. 280.300 to K.M. 375.740 (Hospet-Bellary-Andhra Pradesh/Karnataka Border Section) on National Highway No. 63 in Bellary District in the State of Karnataka.
- (20) S.O. 371 (E), dated the 14th February, 2011, regarding appointment of competent authority for acquisition of land from K.M. 0.000 to K.M. 268.700 on National Highway No. 63 in Uttara Kannada District in the State of Karnataka.
- (21) S.O. 402 (E), dated the 21st February, 2011, regarding appointment of competent authority for acquisition of land on National Highway No. 211 (New National Highway No. 52) (Aurangabad - Dhule Section) in the State of Maharashtra.
- (22) S.O. 437 (E), dated the 25th February, 2011, regarding acquisition of land, with or without structure, from K.M. 388.200 to K.M. 509.000 (Ratanpur-Ahmedabad Section) on National Highway No. 8 in Sabarkantha District in the State of Gujarat.
- (23) S.O. 458 (E), dated the 1st March, 2011, regarding acquisition of land, with or without structure, from K.M. 380.000 to K.M. 440.000 (Pimpalgaon - Nashik - Gonde Section) on National Highway No. 3 in Nashik District in the State of Maharashtra.
- (24) S.O. 459 (E), dated the 1st March, 2011, regarding acquisition of land, with or without structure, from K.M. 380.000 to K.M. 440.000 (Pimpalgaon - Nashik - Gonde Section) on National Highway No. 3 in Nashik District in the State of Maharashtra.

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- (25) S.O. 562 (E), dated the 15th March, 2011, regarding acquisition of land, with or without structure, from K.M. 287.500 to K.M. 380.000 (Dhule - Pimpalgaon Section) and K.M. 440.000 to K.M. 470.000 (Vadape - Gonde Section) (Amravati - Gujrat/Maharashtra Border Section) on National Highway No. 3 in Nashik District in the State of Maharashtra.
- (26) S.O. 633 (E), dated the 25th March, 2011, regarding acquisition of land, with or without structure, from K.M. 271.500 to K.M. 318.600 (Surat-Dahisar Section) on National Highway No. 8 in Navsari District in the State of Gujarat.
- (27) S.O. 734 (E), dated the 8th April, 2011, regarding acquisition of land, with or without structure, from K.M. 485.000 to K.M. 508.100 (Bhandara - Nagpur Section) on National Highway No. 6 in Bhandara District in the State of Maharashtra.
- (28) S.O. 795 (E), dated the 26th April, 2011, regarding appointment of competent authority for acquisition of land from K.M. 0.000 to K.M. 113.900 (Mumbai - Vadodara Expressway) in the State of Maharashtra.
- (29) S.O. 798 (E), dated the 26th April, 2011, regarding acquisition of land, with or without structure, from K.M. 652.000 to K.M. 723.000 on National Highway No. 7 in Nagpur District in the State of Maharashtra.
- (30) S.O. 822 (E), dated the 26th April, 2011, amending Notification No. S.O. 1500 (E), dated the 21st June, 2010, to substitute certain entries in the original Notification.
- (31) S.O. 918 (E), dated the 29th April, 2011, regarding acquisition of land, with or without structure, from K.M. 20.900 to K.M. 95.000 (Ahmedabad-Gujarat/MP Border Section) on National Highway No. 59 in Kheda District in the State of Gujarat.
- (32) S.O. 919 (E), dated the 29th April, 2011, regarding appointment of competent authority for acquisition of land from K.M. 167.000 to K.M. 360.000 on National Highway No. 6 in the State of Maharashtra.

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- (33) S.O. 967 (E), dated the 3rd May, 2011, regarding acquisition of land, with or without structure, from K.M. 3.000 to K.M. 59.300 (Nagpur - Saoner - Pandhurna Section) on National Highway No. 69 in Nagpur District in the State of Maharashtra.
- (34) S.O. 970 (E), dated the 3rd May, 2011, regarding acquisition of land, with or without structure, from K.M. 380.000 to K.M. 440.000 (Pimpalgaon - Nashik - Gonde Section) on National Highway No. 3 in Nashik District in the State of Maharashtra.
- (35) S.O. 981 (E), dated the 4th May, 2011, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 84.400 (Belgaum-Karnataka/Goa Boundary Section) on National Highway No. 4A in Belgaum District in the State of Karnataka.
- (36) S.O. 1081 (E), dated the 16th May, 2011, regarding acquisition of land, with or without structure, from K.M. 170.800 to K.M. 539.500 (Vadape - Gonde Section) on National Highway No. 3 in Thane District in the State of Maharashtra.
- (37) S.O. 1188 (E), dated the 26th May, 2011, regarding appointment of competent authority for acquisition of land on National Highway No. 6 in the State of Maharashtra.
- (38) S.O. 1193 (E), dated the 26th May, 2011, regarding acquisition of land, with or without structure, from K.M. 380.000 to K.M. 440.000 (Pimpalgaon - Nashik - Gonde Section) on National Highway No. 3 in Nashik District in the State of Maharashtra.
- (39) S.O. 1195 (E), dated the 26th May, 2011, regarding acquisition of land, with or without structure, from K.M. 5.330 to K.M. 192.520 excluding K.M. 183.050 to K.M. 185.500 (Pali Section) on National Highway No. 14 in Pali District in the State of Rajasthan.
- (40) S.O. 1319 (E), dated the 7th June, 2011, amending Notification No. S.O. 42 (E), dated the 11th January, 2011, to substitute certain entries in the original Notification.

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- (41) S.O. 1357 (E), dated the 13th June, 2011, regarding acquisition of land, with or without structure, from K.M. 144.000 to K.M. 179.300 (Ahmedabad-Gujarat/MP Border Section) on National Highway No. 59 in Dahod District in the State of Gujarat.
- (42) S.O. 1366 (E), dated the 13th June, 2011, regarding acquisition of land, with or without structure, from K.M. 100.000 to K.M. 144.000 (Ahmedabad-Gujarat/MP Border Section) on National Highway No. 59 in Panchmahal District in the State of Gujarat.
- (43) S.O. 1563 (E), dated the 8th July, 2011, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 84.400 (Belgaum-Karnataka/Goa Boundary Section) on National Highway No. 4A in Belgaum District in the State of Karnataka.
- (44) S.O. 1565 (E), dated the 8th July 2011, regarding acquisition of land, with or without structure, from K.M 1041.000 to K.M. 1065.000 (Nalbari - Bijni Section) on National Highway No. 31 in Nalbari District in the State of Assam, along with delay statement.
- (45) S.O. 1566 (E), dated the 8th July 2011, regarding acquisition of land, with or without structure, from K.M 1077.693 to K.M. 1121.000 (Guwahati - Nalbari Section) on National Highway No. 31 in Kamrup District in the State of Assam, along with delay statement.
- (46) S.O. 1567 (E), dated the 8th July, 2011, regarding appointment of competent authority for acquisition of land from K.M. 7.400 to K.M. 26.000 on National Highway No. 235 in Meerut District in the State of Uttar Pradesh.
- (47) S.O. 1592 (E), dated the 11th July 2011, amending Notification No. S.O. 405 (E), dated the 16th February, 2010 to insert certain entries in the original Notification, along with delay statement.

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- (48) S.O. 1598 (E), dated the 11th July 2011, regarding acquisition of land, with or without structure, from K.M 168.500 to K.M. 265.000 (MP/Maharashtra-Border Dhule Section) on National Highway No. 3 in Dhule District in the State of Maharashtra.
- (49) S.O. 1599 (E), dated the 11th July, 2011, regarding acquisition of land, with or without structure, from K.M. 224.500 to K.M. 267.000 (Padhi-Dahod Section) on National Highway No. 113 in Dahod District in the State of Gujarat.
- (50) S.O. 1670 (E), dated the 21st July 2011, regarding acquisition of land, with or without structure, from K.M 1182.802 to K.M. 1307.900 (Chilakaluripet - Rudrakota Section) on National Highway No. 5 in Prakasam District in the State of Andhra Pradesh, along with delay statement.
- (51) S.O. 1706 (E), dated the 25th July, 2011, regarding acquisition of land, with or without structure, from K.M. 453.000 to K.M. 487.000 (Chariabahi-Teok Section) on National Highway No. 37 in Jorhat District in the State of Assam, along with delay statement.
- (52) S.O. 1707 (E), dated the 25th July, 2011, regarding acquisition of land, with or without structure, from K.M. 487.000 to K.M. 538.000 (Morabazar-Khaloighuguti Section) on National Highway No. 37 in Sivasagar District in the State of Assam, along with delay statement.
- (53) S.O. 1710 (E), dated the 25th July, 2011, regarding acquisition of land, with or without structure, from K.M. 402.500 to K.M. 426.820 on National Highway No. 37 in Golaghat District in the State of Assam, along with delay statement.
- (54) S.O. 1719 (E), dated the 25th July, 2011, regarding acquisition of land, with or without structure, from K.M. 299.000 to K.M. 378.200 (Hospet Chitradurga Section) on National Highway No. 13 in Bellary District in the State of Karnataka.

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- (55) S.O. 1725 (E), dated the 25th July 2011, regarding acquisition of land, with or without structure, from K.M 40.000 to K.M. 144.400 (Pune - Solapur Section) on National Highway No. 9 in Pune District in the State of Maharashtra.
- (56) S.O. 1792 (E), dated the 3rd August, 2011, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (57) S.O. 1818 (E), dated the 8th August, 2011, regarding acquisition of land, with or without structure, from K.M. 295.700 to K.M. 299.000 (Hungund - Hospet Section) on National Highway No. 13 in Bellary District in the State of Karnataka.
- (58) S.O. 1854 (E), dated the 10th August, 2011, regarding appointment of competent authority for acquisition of land from K.M. 264.000 to K.M. 331.000 on National Highway No. 74 (New National Highway No. 30) in Pilibhit District in the State of Uttar Pradesh.
- (59) S.O. 1856 (E), dated the 10th August, 2011, regarding acquisition of land, with or without structure, from K.M. 439.000 to K.M. 453.000 on National Highway No. 37 in Jorhat District in the State of Assam, along with delay statement.
- (60) S.O. 1925 (E), dated the 19th August, 2011, regarding appointment of competent authority for acquisition of land from K.M. 82.000 to K.M. 124.000 on National Highway No. 24B in Raibareilly District in the State of Uttar Pradesh.
- (61) S.O.1960 (E), dated the 25th August, 2011, regarding appointment of competent authority for acquisition of land on National Highway No. 11 in Sikar District in the State of Rajasthan, along with delay statement.
- (62) S.O.1961 (E), dated the 25th August, 2011, regarding appointment of competent authority for acquisition of land on National Highway No. 15 (Bikaner - Suratgarh Section) in Bikaner District in the State of Rajasthan, along with delay statement.

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- (63) S.O.1962 (E), dated the 25th August, 2011, regarding appointment of competent authority for acquisition of land from K.M. 0.000 to K.M. 161.000 (Ajmer - Nagaur Section) on National Highway No. 89 in Nagaur District in the State of Rajasthan, along with delay statement.
- (64) S.O.1963 (E), dated the 25th August, 2011, regarding appointment of competent authority for acquisition of land from K.M. 5.400 to K.M. 80.000 on National Highway No. 113 in Chittorgarh District in the State of Rajasthan, along with delay statement.
- (65) S.O. 1994 (E), dated the 27th August, 2011, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 84.400 (Belgaum - Goa/ Karnataka Border Section) on National Highway No. 4A in Belgaum District in the State of Karnataka.
- (66) S.O. 1996 (E), dated the 27th August, 2011, regarding acquisition of land, with or without structure, from K.M. 12.900 to K.M. 127.000 (Junagadh Section) on National Highway No. 8D in Junagadh District in the State of Gujarat.
- (67) S.O. 1997 (E), dated the 27th August, 2011, amending Notification No. S.O. 393 (E), dated the 15th February, 2011, to insert certain entries in the original Notification.
- (68) S.O. 1999 (E), dated the 27th August, 2011, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 84.400 (Belgaum - Goa/ Karnataka Border Section) on National Highway No. 4A in Belgaum and Uttar Kannada Districts in the State of Karnataka.
- (69) S.O. 2018 (E), dated the 29th August, 2011, regarding acquisition of land, with or without structure, from K.M. 70.000 to K.M. 71.300 (Bamitha - Satna Section) on National Highway No. 75 in Chattarpur District in the State of Madhya Pradesh, along with delay statement.

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- (70) S.O. 2038 (E), dated the 2nd September, 2011, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 22.000 (Gwalior - Bhind Section) on National Highway No. 92 in Gwalior District in the State of Madhya Pradesh, along with delay statement.
- (71) S.O. 2039 (E), dated the 2nd September, 2011, regarding acquisition of land, with or without structure, from K.M. 77.200 to K.M. 77.800, K.M. 95.200 to K.M. 95.700, K.M. 95.700 to K.M. 96.000 and K.M. 104.200 to 106.900 (Bhind - Itawa Section) on National Highway No. 92 in Bhind District in the State of Madhya Pradesh, along with delay statement.
- (72) S.O. 2160 (E), dated the 22nd September, 2011, regarding acquisition of land, with or without structure, from K.M. 348.800 to K.M. 423.750 (Maharashtra/Karnataka border - Sangareddy Section) on National Highway No. 9 (New National Highway No. 65) in Bidar District in the State of Karnataka, along with delay statement.
- (73) S.O. 2162 (E), dated the 22nd September, 2011, regarding acquisition of land, with or without structure, from K.M. 459.350 to K.M. 502.370 (Bharol - Dahisar Section) on National Highway No. 8 in Thane District in the State of Maharashtra.
- (74) S.O. 2167 (E), dated the 22nd September 2011, publishing Corrigendum to Notification No. S.O. 2638 (E), dated the 25th October, 2010.
- (75) S.O. 2181 (E), dated the 22nd September, 2011, regarding appointment of competent authority for acquisition of land from K.M. 165.000 to K.M. 186.000 on National Highway No. 91 in Mahamayanagar District in the State of Uttar Pradesh.
- (76) S.O. 2218 (E), dated the 26th September 2011, regarding acquisition of land, with or without structure, from K.M. 237.000 to K.M. 318.000 (Mulbagal - Kolar - Bangalore Section) on National Highway No. 4 in Kolar and Bangalore Rural Districts in the State of Karnataka.

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- (77) S.O. 2233 (E), dated the 28th September, 2011, regarding appointment of competent authority for acquisition of land from K.M. 195.000 to K.M. 418.000 (Bijapur - Gulbarga - Homnabad Section) on National Highway No. 218 in Bijapur District in the State of Karnataka.
- (78) S.O. 2240 (E), dated the 28th September, 2011, regarding appointment of competent authority for acquisition of land from K.M. 64.110 to K.M. 113.670 on National Highway No. 56 in Chattarpati Shahuji Maharaj Nagar District in the State of Uttar Pradesh.
- (79) S.O. 2248 (E), dated the 28th September, 2011, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (80) S.O. 2250 (E), dated the 28th September, 2011, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (81) S.O. 2280 (E), dated the 30th September, 2011, regarding acquisition of land, with or without structure, from K.M. 378.200 to K.M. 418.500 (Hospet - Chitradurga Section) on National Highway No. 13 in Davangere District in the State of Karnataka.
- (82) S.O. 2325 (E), dated the 10th October, 2011, regarding appointment of competent authority for development and maintenance of the stretch from K.M. 391.000 on National Highway No. 76 and terminating at K.M. 11.700 on State Highway No. 33 which further joins National Highway No. 12 at K.M. 240.000 in the State of Rajasthan.
- (83) S.O. 2376 (E), dated the 15th October, 2011, regarding appointment of competent authority for acquisition of land from K.M. 100.372 to K.M. 142.220 on National Highway No. 93 in Bulandshahr District in the State of Uttar Pradesh.
- (84) S.O. 2382 (E), dated the 15th October 2011, regarding appointment of competent authority for acquisition of land from K.M. 93.700 to K.M. 283.300 (Panaji - Mangalore Section) on National Highway No. 66 in the State of Karnataka.

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- (85) S.O. 2384 (E), dated the 15th October, 2011, regarding acquisition of land, with or without structure, from K.M. 485.000 to K.M. 508.100 (Bhandara - Nagpur Section) on National Highway No. 6 in Bhandara District in the State of Maharashtra.
- (86) S.O. 2417 (E), dated the 19th October, 2011, regarding appointment of competent authority for acquisition of land from K.M. 166.725 to K.M. 360.000 on National Highway No. 6 in the State of Maharashtra.
- (87) S.O. 2434 (E), dated the 25th October, 2011, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (88) S.O. 2455 (E), dated the 28th October, 2011, amending Notification No. S.O. 395 (E), dated the 15th February, 2011, to insert certain entries in the original Notification.
- (89) S.O. 2460 (E), dated the 28th October, 2011, amending Notification No. S.O. 391 (E), dated the 15th February, 2011, to insert certain entries in the original Notification.
- (90) S.O. 2466 (E), dated the 28th October, 2011, amending Notification No. S.O. 394 (E), dated the 15th February, 2011, to insert certain entries in the original Notification.
- (91) S.O. 2491 (E), dated the 3rd November, 2011, regarding acquisition of land, with or without structure, from K.M. 316.000 to K.M. 334.900 (Bhopal - Biaora Section) on National Highway No. 12 in Bhopal District in the State of Madhya Pradesh, along with delay statement.
- (92) S.O. 2492 (E), dated the 3rd November, 2011, regarding acquisition of land, with or without structure, from K.M. 334.900 to K.M. 359.200 (Bhopal - Biaora Section) on National Highway No. 12 in Sehore District in the State of Madhya Pradesh, along with delay statement.
- (93) S.O. 2501 (E), dated the 4th November 2011, amending Notification No. S.O. 348 (E), dated the 14th February, 2011, to insert certain entries in the original Notification.

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- (94) S.O. 2571 (E), dated the 14th November, 2011, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (95) S.O. 2573 (E), dated the 14th November, 2011, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (96) S.O. 2608 (E), dated the 22nd November, 2011, regarding acquisition of land, with or without structure, from K.M. 400.100 to K.M. 421.775 (Bhopal - Biaora Section) on National Highway No. 12 in Raj Garh District in the State of Madhya Pradesh, along with delay statement.
- (97) S.O. 2639 (E), dated the 25th November, 2011, regarding acquisition of land, with or without structure, from K.M. 422.000 to K.M. 528.300 (Chitradurga -Shimoga Section) on National Highway No. 13 in Chitradurga District in the State of Karnataka, along with delay statement.
- (98) S.O. 2640 (E), dated the 25th November, 2011, regarding acquisition of land, with or without structure, from K.M. 359.200 to K.M. 376.500 and K.M. 394.900 to K.M. 400.100 (Bhopal - Biaora Section) on National Highway No. 12 in Raj Garh District in the State of Madhya Pradesh, along with delay statement.
- (99) S.O. 2641 (E), dated the 25th November, 2011, regarding appointment of competent authority for acquisition of land from 50.700 to K.M. 209.500 (Patiala - Sangrur - Bathinda Section) on National Highway No. 64 in the State of Punjab, along with delay statement.
- (100) S.O. 2720 (E), dated the 30th November, 2011, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (101) S.O. 2721 (E), dated the 30th November, 2011, amending Notification No. S.O. 333 (E), dated the 11th February, 2011 to substitute certain entries in the original Notification, along with delay statement.

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- (102) S.O. 2809 (E), dated the 16th December, 2011, amending Notification No. S.O. 1667 (E), dated the 21st July, 2011 to substitute certain entries in the original Notification, along with delay statement.
- (103) S.O. 2859 (E), dated the 29th November, 2011, publishing Corrigendum to Notification No S.O. 1266 (E), dated the 1st June, 2010.
- (104) S.O. 48 (E), dated the 10th January, 2012, regarding appointment of competent authority for acquisition of land from K.M. 180.000 to K.M. 248.650 (Suratgarh-Sriganga Nagar Section) on National Highway No. 15 in Sri Ganganagar District in the State of Rajasthan.
- (105) S.O. 49 (E), dated the 10th January, 2012, regarding appointment of competent authority for acquisition of land from K.M. 248.650 to K.M. 249.200 on National Highway No. 15 in Ferozepur District in the State of Punjab.
- (106) S.O. 51 (E), dated the 10th January, 2012, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (107) S.O. 77 (E), dated the 17th January, 2012, regarding acquisition of land, with or without structure, from K.M. 117.600 to K.M. 268.475 (Kerala-Kollegal Section) on National Highway No. 212 in Chamrajanagara District in the State of Karnataka.
- (108) S.O. 78 (E), dated the 17th January, 2012, regarding acquisition of land, with or without structure, from K.M. 135.000 to K.M. 149.000 (Bamitha-Satna Section) on National Highway No. 75 in Satna District in the State of Madhya Pradesh.
- (109) S.O. 92 (E), dated the 19th January, 2012, regarding appointment of competent authority for acquisition of land from K.M. 0.000 to K.M. 161.000 (Ajmer-Nagaur Section) on National Highway No. 89 in Ajmer District in the State of Rajasthan.

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- (110) S.O. 93 (E), dated the 19th January, 2012, regarding acquisition of land, with or without structure, from K.M. 229.829 to K.M. 228.976 (Rewa-Hanumana Section) on National Highway No. 7 in Rewa District in the State of Madhya Pradesh.
- (111) S.O. 94 (E), dated the 19th January, 2012, regarding acquisition of land, with or without structure, from K.M. 228.976 to K.M. 194.210 (Rewa-Hanumana Section) on National Highway No. 7 in Rewa District in the State of Madhya Pradesh.
- (112) S.O. 187 (E), dated the 30th January, 2012, regarding acquisition of land, with or without structure, from K.M. 70.000 to K.M. 71.300 (Bamitha-Satna Section) on National Highway No. 75 in Chattarpur District in the State of Madhya Pradesh.
- (113) S.O. 205 (E), dated the 1st February, 2012, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 50.700 (Zirakpur-Patiala Section) on National Highway No. 64 in Patiala District in the State of Punjab.
- (114) S.O. 206 (E), dated the 1st February, 2012, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 50.700 (Zirakpur-Patiala Section) on National Highway No. 64 in Mohali District in the State of Punjab.
- (115) S.O. 271 (E), dated the 14th February, 2012, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (116) S.O. 275 (E), dated the 14th February, 2012, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (117) S.O. 277 (E), dated the 14th February, 2012, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (118) S.O. 312 (E), dated the 22nd February, 2012, regarding declaration of certain Highway to be National Highways.

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II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under Section 37 of the National Highways Authority of India Act, 1988 :—

- (1) S.O. 1171 (E), dated the 25th April, 2011, regarding entrustment of National Highway No. 47C to National Highways Authority of India.
- (2) S.O. 1791 (E), dated the 3rd August, 2011, regarding entrustment of National Highway No. 48 to National Highways Authority of India.
- (3) S.O. 2247 (E), dated the 28th September, 2011, regarding entrustment of certain stretches of National Highway No. 95 in the State of Punjab and National Highway No. 11 and 12 in the State of Rajasthan to National Highways Authority of India.
- (4) S.O. 2249 (E), dated the 28th September, 2011, regarding entrustment of the stretch from K.M. 207.200 to K.M. 222.000 (Hazipur-Patna Section) of National Highway No. 19 in the State of Bihar to National Highways Authority of India.
- (5) S.O. 2433 (E), dated the 25th October, 2011, regarding entrustment of certain stretches of National Highway No. 205 in the State of Andhra Pradesh and National Highways No. 45, 210 and 220 in the State of Tamil Nadu to National Highways Authority of India.
- (6) S.O. 2570 (E), dated the 14th November, 2011, regarding entrustment of stretch from K.M. 88.000 to K.M. 238.000 (Orissa/Chhattisgarh Border-Aurang Section) of National Highway No. 6 in the State of Chhattisgarh to National Highways Authority of India.
- (7) S.O. 2572 (E), dated the 14th November, 2011, regarding entrustment of certain stretches of new National Highway Nos. 123, 148D, extension of National Highway Nos. 58, 458 and 758 in the State of Rajasthan to National Highways Authority of India.
- (8) S.O. 2719 (E), dated the 30th November, 2011, regarding entrustment of certain stretches of New National Highway Nos. 31, 128 and 335 in the State of Uttar Pradesh to National Highways Authority of India.

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- (9) S.O. 50 (E), dated the 10th January, 2012, regarding entrustment of stretch from K.M. 0.000 to K.M. 127.650 (Raipur-Bilaspur Section) of National Highway No. 200 in the State of Chhattisgarh to National Highways Authority of India.
- (10) S.O. 270 (E), dated the 14th February, 2012, regarding entrustment of certain stretches of National Highway Nos. 23 and 56 in the State of Rajasthan to National Highways Authority of India.
- (11) S.O. 272 (E), dated the 14th February, 2012, amending Notification No. S.O. 418 (E), dated the 22nd March, 2007, to omit certain entries in the original Notification.
- (12) S.O. 273 (E), dated the 14th February, 2012, amending Notification No. S.O. 910 (E), dated the 21st April, 2010, to omit certain entries in the original Notification.
- (13) S.O. 274 (E), dated the 14th February, 2012, amending Notification No. S.O. 1939 (E), dated the 9th August, 2010, to omit certain entries in the original Notification.
- (14) S.O. 276 (E), dated the 14th February, 2012, regarding entrustment of certain stretches of New National Highway Nos. 5 and 205 in the State of Punjab and New National Highway No. 5 in the Union Territory of Chandigarh to National Highways Authority of India.
- (15) S.O. 257 (E), dated the 10th February, 2012, publishing Corrigendum to the notification No S.O. 1171 (E), dated the 23rd May, 2011.

III. A copy (in English and Hindi) of the Ministry of Road Transport and Highways Notification No. S.O. 2313 (E), dated the 7th October, 2011, amending Notification No. S.O. 76 (E), dated the 20th January, 2005, to substitute certain entries in the original Notification, under sub-section (3) of Section 50 of the Control of National Highways (Land and Traffic) Act, 2002.

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Shri D. Napoleon (Minister of State in the Ministry of Social Justice and Empowerment) laid on the Table a copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the National Institute of Social Defence (NISD), New Delhi for the year 2009-10, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (i) (a) above.
- (ii) (a) Annual Report and Accounts of the Pt. Deendayal Upadhyaya Institute for the Physically Handicapped (IPH), New Delhi, for the year 2010-11, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (ii) (a) above.
- (iii) (a) Annual Report and Accounts of the National Institute for the Orthopaedically Handicapped (NIOH), Kolkata, for the year 2010-11, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (iii) (a) above.
- (iv) (a) Annual Report and Accounts of the Swami Vivekanand National Institute of Rehabilitation Training and Research (SVNIRTAR), Cuttack, Odisha for the year 2010-11, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (iv) (a) above.

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- (v) (a) Twenty-seventh Annual Report and Accounts of the National Institute for the Mentally Handicapped (NIMH), Secunderabad, Andhra Pradesh, for the year 2010-11, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (v) (a) above.

12-10 p.m.

5. Report of the Committee on Subordinate Legislation

Shrimati Maya Singh presented the One Hundred and Ninety-Seventh Report (in English and Hindi) on the Statutory Orders laid on the Table of the Rajya Sabha during its 223rd Session.

12-11 p.m.

6. Report of the Department Related Parliamentary Standing Committee on Rural Development

Shrimati Maya Singh laid on the Table, a copy (in English and Hindi) of the Thirty-first Report of the Department-related Parliamentary Standing Committee on Rural Development on 'The Land Acquisition, Rehabilitation and Resettlement Bill, 2011' of the Ministry of Rural Development (Department of Land Resources).

12-12 p.m.

7. Statements by Ministers

(i) Shri V. Narayanasamy, Minister of State in the Ministry of Personnel, Public Grievances and Pensions and in the Prime Minister's Office, laid on the Table, a Statement (in English and Hindi) on the status of implementation of recommendations contained in the First Report on Demands for Grants (2004-05), Fourteenth Report on Demands for Grants (2006-07), Nineteenth Report on Demands for Grants (2007-08), Thirty-first Report on Demands for Grants (2008-09) and Forty-third Report on Demands for Grants (2010-11) of the Department-related Parliamentary Standing Committee on Personnel, Public Grievances and Pensions pertaining to the Ministry of Personnel, Public Grievances and Pensions.

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(ii) Shri Sultan Ahmed, Minister of State in the Ministry of Tourism, laid on the Table, a Statement (in English and Hindi) on the status of implementation of recommendations contained in the One Hundred and Fifty-second Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on the Action Taken by the Government on the observations/recommendations contained in the One Hundred and Fortieth Report on 'Promotion of Tourism in Jammu & Kashmir' pertaining to the Ministry of Tourism.

12-13 p.m.

8. Special Mentions

After taking sense of the House, the Vice-Chairman (Prof. P. J. Kurien) directed that the following Special Mentions may be treated as laid on the Table of the House:—

1. Shri Avtar Singh Karimpuri Demand to take necessary steps to improve the health services in the country.
2. Shri Narendra Kumar Kashyap Demand to implement uniform system of education to remove social imbalance from the country.
3. Shri Ali Anwar Ansari Demand to set up the Office of Commissioner in Patna for proper implementation of welfare programmes for *bidi* workers in Bihar.
4. Shri Praveen Rashtrapal Demand to remove the anomalies in the pay of Group 'B' Officers of Indian Information Service.
5. Shrimati Bimla Kashyap Sood Demand to increase import duty on apple on the lines of orange to protect the interests of apple growers in Himachal Pradesh.
6. Dr. Prabha Thakur Demand to take steps for speedy disposal of cases of sexual harassment and rape in the country.

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7. Shri A. Elavarasan Demand for immediate appointment of a new Chairman of the Cauvery Water Disputes Tribunal.
8. Shri Rama Chandra Khuntia Demand to streamline the telephone and internet services provided by MTNL and BSNL in the country.
9. Shri Kanwar Deep Singh Demand to extend the facility of minimal invasive robotic surgery to CGHS and ECHS beneficiaries in the country.

12-16 p.m.

9. Statutory Motion – Negatived

Shri P. Rajeeve moved the following Motion:—

“That this House resolves that the Information Technology (Intermediaries Guidelines) Rules, 2011 issued under clause (zg) of sub-section (2) of Section 87 read with sub-section (2) of Section 79 of the Information Technology Act, 2000 published in the Gazette of India dated the 13th April, 2011 vide Notification No. G.S.R 314(E) and laid on the Table of the House on the 12th August, 2011, be annulled; and

That this House recommends to Lok Sabha that Lok Sabha do concur in this Motion.”

The following Members took part in the discussion on the Statutory Motion:—

- | | | |
|------------|----|--|
| 12-36 p.m. | 1. | Shri Arun Jaitley, <i>Leader of the Opposition</i> |
| 12-52 p.m. | 2. | Dr. E. M. Sudarsana Natchiappan |

#1-05 p.m.

(The House adjourned at 1-05 p.m. and re-assembled at 2-02 p.m.)

\$2-23 p.m.

(The House adjourned at 2-23 p.m. and re-assembled at 2-33 p.m.)

From 1-03 p.m. to 1-05 p.m. some points were raised.

\$ From 2-02 p.m. to 2-23 p.m. some points were raised.

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(The House adjourned at 2-33 p.m. and re-assembled at 2-44 p.m.)

(The House adjourned at 2-44 p.m. and re-assembled at 3-00 p.m.)

- | | | |
|--------------|----|---|
| ! %3-08 p.m. | 3. | Shri Avtar Singh Karimpuri |
| 3-11 p.m. | 4. | Shri N. K. Singh |
| 3-14 p.m. | 5. | Shri Derek O' Brien |
| !3-18 p.m. | 6. | Prof. Ram Gopal Yadav |
| 3-22 p.m. | 7. | Shri Tiruchi Siva |
| 3-25 p.m. | 8. | Shri D. Raja |
| 3-28 p.m. | 9. | Shri Kapil Sibal, <i>Minister of Human Resource Development and Minister of Communications & Information Technology</i> |

3-47 p.m.

Shri P. Rajeeve replied to the debate.

3-54 p.m.

The Motion was negatived.

3-55 p.m.

10. Message from Lok Sabha reported

The Central Educational Institutions (Reservation in Admission) Amendment Bill, 2012

Secretary-General, reported to the House the following message received from the Lok Sabha as signed by the Secretary-General of Lok Sabha:-

“In accordance with the provisions of rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 16th May, 2012, agreed without any amendment to the Central Educational Institutions (Reservation in Admission) Amendment Bill, 2012, which was passed by Rajya Sabha at its sitting held on the 27th April, 2012.”

! Spoke in Hindi.

% From 3-00 p.m. to 3-07 p.m. some points were raised and From 3-07 p.m. to 3-08 p.m. Dr. E. M. Sudarsana Natchiappan continued his speech.

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3-56 p.m.

11. Short Duration Discussion

!Shri Balbir Punj raised a discussion on the normalization of relations with Pakistan and issues relating to human rights violations of minorities in Pakistan.

The following Members took part in the discussion:—

- | | | |
|-------------|-----|-------------------------|
| !4-08 p.m. | 1. | Shri Husain Dalwai |
| !4-16 p.m. | 2. | Shri Shivanand Tiwari |
| !4-24 p.m. | 3. | Shri Naresh Agrawal |
| 4-30 p.m. | 4. | Shri Baishnab Parida |
| !&4-41 p.m. | 5. | Dr. Bharkumar Raut |
| !4-46 p.m. | 6. | Shri Avinash Rai Khanna |
| 4-54 p.m. | 7. | Dr. M. S. Gill |
| #5-03 p.m. | 8. | Shri Mohammed Adeeb |
| !5-08 p.m. | 9. | Shri Om Prakash Mathur |
| !5-15 p.m. | 10. | Shri Tarun Vijay |

^5-21 p.m.

Shri S. M. Krishna, Minister of External Affairs, replied to the discussion.

The discussion was concluded.

! Spoke in Hindi.

& From 4-34 p.m. to 4-41 p.m. some points were raised.

Spoke in Urdu.

^ From 5-19 p.m. to 5-21 p.m. some points were raised.

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5-44 p.m.

12. Recommendations of the Business Advisory Committee

The Vice-Chairman (Prof. P. J. Kurien) informed Members that the Business Advisory Committee in its meeting held on the 17th May, 2012, has allotted time for Government Legislative and other Business as follows:—

BUSINESS	TIME ALLOTTED
1. Consideration and passing of the following Bills:-	
(a) The Tamil Nadu Legislative Council (Repeal) Bill, 2012	One Hour
(b) The Anand Marriage (Amendment) Bill, 2012	Half-an-Hour
2. Further consideration and passing of the Copyright (Amendment) Bill, 2012	Two Hours

5-45 p.m.

13. Government Bill — Passed

The Copyright (Amendment) Bill, 2010

Further consideration of the motion moved by Shri Kapil Sibal, Minister of Human Resource Development and Minister of Communications and Information Technology on the 20th December, 2011, continued.

The following Members took part in the discussion:—

! \$6-06 p.m.	1.	Shri Javed Akhtar
6-32 p.m.	2.	Shri Ravi Shankar Prasad
6-51 p.m.	3.	Shri Shantaram Naik
!@7-01 p.m.	4.	Prof. S. P. Singh Baghel
7-11 p.m.	5.	Shri P. Rajeeve
7-20 p.m.	6.	Shri N. K. Singh
!7-26 p.m.	7.	Shrimati Jaya Bachchan

! Spoke in Hindi.

\$ From 6-01 p.m. to 6-06 p.m. some points were raised.

@ From 6-58 p.m. to 7-01 p.m. some points were raised.

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7-35 p.m.	8.	Shri Tiruchi Siva
7-42 p.m.	9.	Shri Baishnab Parida
7-47 p.m.	10.	Dr. Bharatkumar Raut
!7-52 p.m.	11.	Shri Prakash Javadekar
!7-57 p.m.	12.	Dr. Prabha Thakur
8-00 p.m.	13.	Shri M. P. Achuthan

8-03 p.m.

Shri Kapil Sibal replied to the debate.

8-11 p.m.

The motion for consideration of the Bill was adopted.

Clause 2, as amended, was adopted.

New Clauses 2A and 2B were adopted.

Clauses 3 and 4 were adopted.

Clause 5, as amended, was adopted.

Clause 6, as amended, was adopted.

Clause 7, as amended, was adopted.

Clause 8, as amended, was adopted.

Clauses 9 to 11 were adopted.

Clause 12, as amended, was adopted.

Clauses 13 to 16 were adopted.

Clause 17, as amended, was adopted.

Clause 18, as amended, was adopted.

Clause 19 was adopted.

Clause 20, as amended, was adopted.

Clause 21 was adopted.

Clause 22, as amended, was adopted.

Clause 23, as amended, was adopted.

Clauses 24 to 26 were adopted.

Clause 27, as amended, was adopted.

Clauses 28 to 30 were adopted.

Clause 31, as amended, was adopted.

Clauses 32 to 37 were adopted.

Clause 38, as amended, was adopted.

Clause 1, as amended, was adopted.

The Enacting Formula, as amended, was adopted.

The Title was adopted.

! Spoke in Hindi.

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8-21 p.m.

The motion moved by Shri Kapil Sibal that the Bill, as amended, be passed was adopted and the Bill, as amended, was passed.

(The House adjourned at 8-22 p.m. till 11-00 a.m. on Friday, the 18th May, 2012)
